

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.17
C.P.No.43/BB/2021

IN THE MATTER OF:

Mr. Vinod Kapur ... Petitioner
Vs.
M/s. Ashoka Bearing Housing Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri K.M Vaishak Nag for Shri A. Murali
For the Respondents : None

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondents.
2. Pursuant to order dated 07.03.2024, both parties have filed written synopsis vide Dy.No.1570 dated 11.03.2024, and the Respondents No.1 & 2 vide Dy.No.1827 dated 20.03.2024. The same are taken on record.
3. Ld. Counsel for the Petitioner submits seeks short adjournment on the ground that his Senior Counsel is unwell.
4. List the case on **29.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)